

**HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 17th of February, 2023

No. HCM/R-46/2019-Estt-I: *2608* The High Court of Manipur in exercise of the power vested in it in this behalf, in pursuance to the directions issued by the Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.4 of 2021, in Re: Delay in Release of Convicts After Grant of Bail, is pleased to make the following amendment in the High Court of Manipur Criminal Rules and Orders, 2021:

In Rule 20. DIRECTIONS FOR EXPEDITIOUS TRIAL of Chapter V: MISCELLANEOUS, after the existing sub rule (iii), the following shall be added:

“(iv) Fast and Secure Transmission of Electronic Records (FASTER):

The e-authenticated copies of the interim orders, stay orders, bail orders and record of proceedings of the Supreme Court of India, High Court of Manipur and other Courts transmitted to the duty holders through the Fast and Secure Transmission of Electronic Records (FASTER) System shall be recognised for compliance and due execution.”

By order ..

17/2/23
GOLMEI GAIPHULSHILLU
The Registrar General

Endt. No. HCM/R-46/2019-Estt-I/ 2609-19

Imphal, the 17th February, 2022

Copy to :

1. The Advocate General, Manipur.
2. The Commissioner (Law), Govt. of Manipur.
3. The Govt. Advocate, Govt. of Manipur.
4. The Deputy Solicitor General of India.
5. The President, High Court Bar Association, Manipur
6. The President, All Manipur Bar Association.
7. The Joint Director, Manipur Judicial Academy.
8. To all the Judicial Officers.
9. The System Analyst, High Court of Manipur for uploading the same to the official website.
10. The Director, Directorate of Printing and Stationary Govt. of Manipur with request to publish the Notification in the next issue of Government Gazette.
11. Guard File/Order Book.

18/2/2023
Registrar General
High Court of Manipur